

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2005
ANSWERED ON:04.08.2003
IMPLEMENTATION OF TRANSFER ORDER IN A.I.
ASHOK ARGAL

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Directions of C.V.C. in the matter of transfer of Assistant General Manager-H.R.D. Delhi of Air India to Mumbai have not yet been complied with since May 2002;

(b) if so, the reasons therefor; and

(c) the efforts made/being made to ensure implementation of the Directions given by C.V.C.?

Answer

MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI RAJIV PRATAP RUDY)

(a),(b) and (c): The C V C guidelines do not mandate that officers be shifted from one station to another station at laid down frequencies. It merely stipulates that Officers handling sensitive jobs need to be rotated periodically, either within the station or outside depending upon administrative convenience, so as to ensure that vested interest is not allowed to interfere with the day-to-day functioning. The only position in HRD considered to be sensitive in nature as per C V O instructions, is that relating to Assistant General Manager - Canteen (Sports activities do not come under the HRD Department). However, in case of Delhi, the Canteen facilities are provided through the Hotel Corporation of India and there is no private party involved in this transaction. Notwithstanding the fact that the position occupied by Mrs. Dua, Assistant General Manager did not come under the guidelines issued by the CVO, in the year 2002, Mrs. Dua was issued with transfer orders from Delhi to Mumbai. Subsequently, Mrs. Dua made representations to the Management, based on which, her posting orders were kept in abeyance till July 01, 2003. Recently, an administrative restructuring of the HRD Office at Delhi was effected by the Competent Authority, based on which, Assistant General Manager has been assigned with specific responsibilities relating to departmental inquiry against the members of the Indian Pilots` Guild, who recently had gone on an agitation. These assignments included conducting enquiries against 28 Pilots, an assignment which was completed in time and in a very professional manner. Consequent to this order, it will not be in the company`s interest to transfer Mrs. Dua out of Delhi at present.